

	1	2
Anti-emuggling	559	81.66 (contraband goods)
Income Tax	1217	12.15 (admitted un-accounted income)
		12.20 (assets seized)

FERA Violation

2912. SHRI A.N. SINGH DEO: Will the Minister of FINANCE be pleased to state:

(a) the details of persons who have been arrested for violation of the Foreign Exchange Regulations Act, 1973 during the last three years; and

(b) the amount involved and the action taken against the persons found guilty?

THE MINISTER OF FINANCE (PROF. MADHU DANDEVATE): (a) and (b). The number of persons arrested by the Directorate of Enforcement (FERA) for violation of the provisions of the F.E.R. Act, 1973 are as under:

<i>Year</i>	<i>No. of persons arrested</i>
1987	213
1988	237
1989	324

Action under the relevant provisions of Foreign Exchange Regulations Act, 1973, and rules framed thereunder has been initiated in all cases.

Representation of Farmers Board of Directors of Nationalised Banks

2913. CH. JAGDEEP DHANKHAR: Will the Minister of FINANCE be pleased to state:

(a) whether appointment to the Boards of Directors to various nationalised banks is made in accordance with the provisions of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970

and 1980 which provide for representation of farmers in the said Boards; and

(b) if so, the details of persons from farming community on the Boards of Directors of various nationalised banks?

THE MINISTER OF FINANCE (PROF. MADHU DANDEVATE): (a) and (b). The Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970 and 1980 provides for appointment of one person who in the opinion of the Central Government is competent to represent the interests of farmers in each of the 20 nationalised banks. At present, one non-official director belonging to this category is in position on